

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 270
ANSWERED ON 8TH DECEMBER, 2022**

THE ALL INDIA TOURIST VEHICLE (PERMIT) RULES

270. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has issued a draft notification to supersede the All India Tourist Vehicle (Permit)Rules, 2021, if so, the details and objectives thereof;**
- (b) whether the Government has also issued a new draft notification to further streamline, strengthen tourist permit regime;**
- (c) if so, the details and salient features thereof; and**
- (d) the other measures being taken by the Government to promote deployment of electric vehicles in large numbers and streamline the regulatory ecosystem at no cost to the operators?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) Yes, Sir. A draft notification G.S.R 815(E) has been issued on 11 November 2022, to supersede the All India Tourist Vehicle (Permit) Rules, 2021, in order to further strengthen and streamline the tourist permit regime in India. The notification proposes to reduce compliance burden by making the provision of authorization and All India Tourist Permit independent of each other. It also provides for more categories of tourist vehicles, with lesser permit fees for lesser capacity vehicles, to provide financial relief to smaller operators and to streamline regulatory ecosystem at no cost to the operator(s) deploying electric vehicles.
